

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 52/AM13
SCHEDULED TO BE HELD ON 27.03.2013
HELD ON 25.03.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 52/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with ‘Chapter 39 and 40 of ITC (HS) Code’ scheduled to be held on 27.03.2013 (held on 25.03.2013) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 51/AM13 held on 20.03.2013.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

ONLINE CASES

1	Case No.:6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:17.04.2013

Decision: The case has been placed before Policy Interpretation Committee. Comments awaited from PIC.

2	Case No.:7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:17.04.2013
	Decision: The case has been placed before Policy Interpretation Committee. Comments awaited from PIC.			

3	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:17.04.2013
	Decision: A D/L was issued to firm on 12.03.2013 for furnishing certain information giving 15 days time. Reply awaited from firm.			

4	Case No.:1/6/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00059/AM13/	RLA File :50/24/040/00014/AM12/	Lic.No/Date:5010001268 09.04.2012	Defer Date:17.04.2013
	Decision: The case has been placed before Policy Interpretation Committee. Comments awaited from PIC.			

5	Case No.:2/49/87-ALC1/2012	Party Name:DEX-VIN POLYMERS PVT. LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00421/AM13/	RLA File :03/94/040/01143/AM12/	Lic.No/Date:0310698293 12.06.2012	Defer Date:10.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.02.2013. Comments awaited from D/o C&PC.			

6	Case No.:1/49/87-ALC1/2012	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00420/AM13/	RLA File :07/24/040/00535/AM12/	Lic.No/Date:0710089067 19.06.2012	Defer Date:10.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.02.2013. Comments awaited from D/o C&PC.			

7	Case No.:9/15/87-ALC1/2012	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00118/AM13/	RLA File :05/24/040/00080/AM13/	Lic.No/Date:0510327826 20.06.2012	Defer Date:17.04.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.03.2013. Comments awaited from D/o C&PC.			

8	Case No.:12/22/87-ALC1/2012	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00184/AM13/	RLA File :30/24/040/00013/AM13/	Lic.No/Date:3010087078 26.06.2012	Defer Date:17.04.2013
	Decision: DIPP vide letter dated 08.03.2013 has sought for following information: (i) Kindly indicate the total manufacturing capacity of the plant / annum on three shift basis for the production of Reclaim Rubber using Scrap Tyres / Tubes) duly certified by a Chartered Engineer. (ii) In case commercial production has already commenced, then the production of Reclaim Rubber vis-à-vis consumption of raw material both imported & indigenous (Scrap Tyres / Tubes) month wise till date from the date of start of production duly certified by a Chartered Accountant. (iii) Total Quantities of Used / Scrap Tyres / Tubes imported so far included in schemes such as Advance Authorization & that imported under Restricted Category. In view of the above, the Committee decided to call for above information from firm giving 15 days time for submission of			

	information.
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9	Case No.:3/35/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:17.04.2013
	Decision: A D/L No. 46011/130/2012-PC.II dated 06.03.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

10	Case No.:26/21/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00168/AM13/	RLA File :03/95/040/00245/AM13/	Lic.No/Date:0310701392 10.07.2012	Defer Date:10.04.2013
	Decision: A D/L was issued by DIPP to firm on 01.01.2013. This was followed by Reminder from DGFT on 10.01.2013 and 04.03.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

11	Case No.:9/23/87-ALC1/2012	Party Name:COSMO FILMS LTD	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00203/AM13/	RLA File :03/94/040/00316/AM13/	Lic.No/Date:0310703670 31.07.2012	Defer Date:10.04.2013
	Decision: A D/L No. 46011/17/2004-PC.II dated 05.11.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 27.12.2012 and 06.03.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

12	Case No.:2/23/87-ALC1/2012	Party Name:RAPID ENGINEERING CO.P.LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00196/AM13/	RLA File :05/24/040/00169/AM13/	Lic.No/Date:0510332467 23.08.2012	Defer Date:10.04.2013

Decision: A copy of application has been forwarded to D/o C&PC on 17.01.2013. Comments awaited from D/o C&PC.

13	Case No.: 6/25/87-ALC1/2012	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00213/AM13/	RLA File :11/24/040/00003/AM13/	Lic.No/Date:1110027256 11.09.2012	Defer Date:17.04.2013
	Decision: A D/L No. 46011/71/2012-PC.II dated 13.03.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

14	Case No.: 4/31/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00256/AM13/	RLA File :03/94/040/00431/AM13/	Lic.No/Date:0310709292 17.09.2012	Defer Date:10.04.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.03.2013. Comments awaited from D/o C&PC.			

15	Case No.: 5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	Defer Date:17.04.2013
	Decision: A D/L was issued to firm on 12.03.2013 for furnishing certain information giving 15 days time. Reply awaited from firm.			

Case No.: 2/27/87-ALC1/2012	Party Name:KOHINOOR INDIA	Meet No/Date:52/87-	Status: Rejected
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	PVT.LTD	ALC1/2012 25.03.2013	
HQ File :01/87/050/00228/AM13/	RLA File :30/24/040/00032/AM13/	Lic.No/Date:3010089129 19.09.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40132000	62/0- BICYCLE TUBES	150000.000	K.G	25200000.00	450000.00 US Dollars
2	40115090	62/0- BICYCLE TYRES	100000.000	K.G	14000000.00	250000.00 US Dollars
				Total	39,200,000.00	700,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40010000	NATURAL RUBBER	76500.000	K.G	11,400,984.00	203,589.00 US Dollars	30.00	Qty
2	40020000	SYNTHETIC RUBBER PBR	37500.000	K.G	5,880,000.00	105,000.00 US Dollars	30.00	Qty
3	28030000	CARBON BLACK	31500.000	K.G	1,857,240.00	33,165.00 US Dollars	30.00	Qty
4	38120000	RUBBER CHEMICALS(ANTIOXIDANTS ,ACCELARATORS,RETARDERS AND PEPTIZERS) 7% of FOB VALUE.	3750.000	K.G	478,800.00	8,550.00 US Dollars	30.00	Qty
5	28170000	ZINC OXIDE	5700.000	K.G	448,000.00	8,000.00 US Dollars	30.00	Qty

6	74040000	BRASS SCRAP	5700.000	K.G	1,344,000.00	24,000.00 US Dollars	30.00	Qty
7	40010000	NATURAL RUBBER	40000.000	K.G	5,096,000.00	91,000.00 US Dollars	30.00	Qty
8	40020000	SYNTHETIC RUBBER PBR	25000.000	K.G	3,687,096.00	65,841.00 US Dollars	30.00	Qty
9	73260000	BEAD WIRE	9100.000	K.G	560,560.00	10,010.00 US Dollars	20.00	Qty
10	38120000	RUBBER CHEMICALS (ANTIOXIDANTS, ACCELARATORS, RETARDER AND PEPTIZER) UPTO 7% OF FOB VALUE.	2500.000	K.G	218,400.00	3,900.00 US Dollars	30.00	Qty
11	28030000	CARBON BLACK	15200.000	K.G	1,021,440.00	18,240.00 US Dollars	30.00	Qty
12	38120000	MISC. CHEMICALS(PARAFFIN WAX,PIGMENTS,SULPHUR, PLASTICIZER,COUPLING AGENT,CATALYST) UPTO 2% OF FOB VALUE.	7800.000	K.G	280,000.00	5,000.00 US Dollars	30.00	Qty
13	28170000	ZINC OXIDE	1700.000	K.G	134,400.00	2,400.00 US Dollars	30.00	Qty
14	56079000	POLYSTER CORD	7500.000	K.G	1,176,000.00	21,000.00 US Dollars	30.00	Qty
15	40132000	Misc Chemicals (Paraffin wax, Plasticizer) UPTO 2% OF FOB VALUE.	7500.000	K.G	504,000.00	9,000.00 US Dollars	30.00	Qty
				Total	34,086,920.00	608,695.00		

Decision: A D/L was issued by DIPP to firm on 11.12.2012. This was followed by Reminders from DGFT on 07.01.2013 and 11.02.2013 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to **reject** the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

17	Case No.:3/27/87-ALC1/2012	Party Name:SOLVA Y SPECIALITIES INDIA PVT.LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00229/AM13/	RLA File :03/95/040/00158/AM13/	Lic.No/Date:0310709797 20.09.2012	Defer Date:10.04.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.03.2013. Comments awaited from D/o C&PC.			

18	Case No.:4/30/87-ALC1/2012	Party Name:SHRIRAM SEPL COMPOSITES PVT LTD	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00251/AM13/	RLA File :04/24/040/00125/AM13/	Lic.No/Date:0410140092 28.09.2012	Defer Date:17.04.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 12.03.2013. Comments awaited from D/o C&PC.			

19	Case No.:13/37/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	Defer Date:17.04.2013
	Decision: A D/L was issued to firm on 12.03.2013 for furnishing certain information giving 15 days time. Reply awaited from firm.			

20	Case No.:5/32/87-ALC1/2012	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00266/AM13/	RLA File :02/24/040/00111/AM13/	Lic.No/Date:0210183279 17.10.2012	Defer Date:17.04.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2013. Comments awaited from D/o C&PC.			

21	Case No.: 7/34/87-ALC1/2012	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00285/AM13/	RLA File :13/24/040/00029/AM13/	Lic.No/Date:1310041368 18.10.2012	Defer Date:17.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.02.2013. Comments awaited from D/o C&PC.			

22	Case No.: 12/37/87-ALC1/2012	Party Name:ITW INDIA LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00310/AM13/	RLA File :09/24/040/00313/AM13/	Lic.No/Date:0910054139 18.10.2012	Defer Date:17.04.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.03.2013. Comments awaited from D/o C&PC.			

	Case No.:8/33/87-ALC1/2012	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Approved													
	HQ File :01/87/050/00278/AM13/	RLA File :24/24/040/00012/AM13/	Lic.No/Date:2410037573 25.10.2012	Defer Date:													
	Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td></td><td></td><td>630- EVA PLACEMATS</td><td></td><td></td><td></td><td></td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)			630- EVA PLACEMATS			
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)											
		630- EVA PLACEMATS															

1	39209919	[EMBOSSSED/PLAIN/PRINTED/LAMINATED]	626.160	M.T	67915725.00	1309850.00 US Dollars
2	39201019	63/0- PLASTICS FILMS [EMBOSSSED/PLAIN/PRINTED/LAMINATED]	149.530	M.T	16218680.00	312800.00 US Dollars
3	39241090	63/0- EVA PLACEMATES [EMBOSSSED/PLAIN/PRINTED/LAMINATED]	25.230	M.T	2736905.00	52785.00 US Dollars
				Total	86,871,310.00	1,675,435.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39013000	EVA RESIN	857.000	M.T	75,540,265.00	1,456,900.00 US Dollars	0.00	Value & Qty
				Total	75,540,265.00	1,456,900.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2013-PC.II dated 08.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. EVA Placemats (Embossed / Plain / Printed / Laminated	1 kg	EVA Resin	1.05 kg/ kg content in the export product
2. EVA Plastic Films (Embossed / Plain / Printed / Laminated	1 kg	EVA Resin	1.05 kg/ kg content in the export product
3. EVA Placemates (Embossed / Plain / Printed / Laminated	1 kg	EVA Resin	1.05 kg/ kg content in the export product

24	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:17.04.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.02.2013. Comments awaited from D/o C&PC.			

25	Case No.:15/40/87-ALC1/2012	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00342/AM13/	RLA File :03/95/040/00489/AM13/	Lic.No/Date:0310714507 07.11.2012	Defer Date:17.04.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 12.03.2013. Comments awaited from D/o C&PC.			

26	Case No.:16/40/87-ALC1/2012	Party Name:SERVO-MED INDUSTRIES PVT.LTD.,	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00343/AM13/	RLA File :03/95/040/00597/AM13/	Lic.No/Date:0310714596 07.11.2012	Defer Date:10.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 12.02.2013. Comments awaited from D/o C&PC.			

27	Case No.:20/44/87-ALC1/2012	Party Name:FLUID CARGO PVT LTD	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00378/AM13/	RLA File :07/24/040/00329/AM13/	Lic.No/Date:0710091988 15.11.2012	Defer Date:10.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2013. Comments awaited from D/o C&PC.			

28	Case No.:2/43/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:10.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2013. Comments awaited from D/o C&PC.			

Case No.:12/44/87-ALC1/2012		Party Name:MARUTI TECHNO RUBBER PVT.LTD.		Meet No/Date:52/87-ALC1/2012 25.03.2013		Status: Approved																																																	
HQ File :01/87/050/00370/AM13/		RLA File :05/24/040/00281/AM13/		Lic.No/Date:0510339628 27.11.2012		Defer Date:																																																	
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>40550000</td><td>63/0- EXPANSION & CONTRACTION JOINTS MADE OUT OF PVC NITRILE BLEND HEAT RESISTANT</td><td>180000.000</td><td>Number</td><td>14715896.00</td><td>282998.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>14,715,896.00</td><td>282,998.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>39042110</td><td>PVC RESIN SUSPENSION GRADE QUALITY STANDARD</td><td>25200.000</td><td>K.G</td><td>1,244,880.00</td><td>23,940.00 US Dollars</td><td>0.00</td><td>Value & Qty</td></tr><tr><td>2</td><td>40025900</td><td>NITRILE BUTADIENE RUBBER HEAT RESISTANT QUALITY STANDAD</td><td>59220.000</td><td>K.G</td><td>10,162,152.00</td><td>195,426.00 US Dollars</td><td>0.00</td><td>Value & Qty</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	40550000	63/0- EXPANSION & CONTRACTION JOINTS MADE OUT OF PVC NITRILE BLEND HEAT RESISTANT	180000.000	Number	14715896.00	282998.00 US Dollars					Total	14,715,896.00	282,998.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	1	39042110	PVC RESIN SUSPENSION GRADE QUALITY STANDARD	25200.000	K.G	1,244,880.00	23,940.00 US Dollars	0.00	Value & Qty	2	40025900	NITRILE BUTADIENE RUBBER HEAT RESISTANT QUALITY STANDAD	59220.000	K.G	10,162,152.00	195,426.00 US Dollars	0.00	Value & Qty
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																																	
1	40550000	63/0- EXPANSION & CONTRACTION JOINTS MADE OUT OF PVC NITRILE BLEND HEAT RESISTANT	180000.000	Number	14715896.00	282998.00 US Dollars																																																	
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Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																															
1	39042110	PVC RESIN SUSPENSION GRADE QUALITY STANDARD	25200.000	K.G	1,244,880.00	23,940.00 US Dollars	0.00	Value & Qty																																															
2	40025900	NITRILE BUTADIENE RUBBER HEAT RESISTANT QUALITY STANDAD	59220.000	K.G	10,162,152.00	195,426.00 US Dollars	0.00	Value & Qty																																															

3	38123010	RUBBER CHEMICALS & ACCELERATORS NON STAINING QUALITY STANDARD	2880.000	K.G	252,928.00	4,864.00 US Dollars	0.00	Value & Qty
4	29173920	D.O.P SOFTNER QUALITY STANDARD	56700.000	K.G	917,748.00	17,649.00 US Dollars	0.00	Value & Qty
				Total	12,577,708.00	241,879.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/14/2008-PC.II dated 25.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Expansion & Contraction Joint made out of PVC Nitrile Blend	1 kg	1. PVC Resin (Suspension Grade)	0.140 kg
		2. Nitrile Butadiene Rubber (NBR)	0.329 kg
		3. Di Octyl Phthalate	0.315 kg
		4. Rubber Chemicals & Accelerators	0.016 kg

Case No.: 3/39/87-ALC1/2012	Party Name:FORMULATED POLYMERS LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
HQ File :01/87/050/00321/AM13/	RLA File :04/24/040/00133/AM13/	Lic.No/Date:0410141375 29.11.2012	Defer Date:17.04.2013

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.03.2013. Comments awaited from D/o C&PC.

Case No.:25/44/87-ALC1/2012	Party Name:AHIMSA INDUSTRIES PVT. LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Approved
HQ File :01/87/050/00383/AM13/	RLA File :08/24/040/00297/AM13/	Lic.No/Date:0810116743 07.12.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39233090	63/0- POLYETHYLENE TEREPHTHALATE(PET) PREFORMS	21.670	M.T	4940760.00	86680.00 US Dollars
2	39233090	63/0- POLYETHYLENE TEREPHTHALATE(PET) PREFORMS	216.700	M.T	49407600.00	866800.00 US Dollars
				Total	54,348,360.00	953,480.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39076090	POLYETHYLENE TEREPHTHALATE RELPET G5761 J	22.000	M.T	1,846,900.00	32,401.75 US Dollars	489,428.50	Value & Qty
2	39076090	POLYETHYLENE TEREPHTHALATE RELPET G5841 J (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF HBP AM2009-14 & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI.)	220.000	M.T	18,469,000.00	324,017.54 US Dollars	4,894,285.00	Value & Qty
				Total	20,315,900.00	356,419.29		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/09/2013-PC.II dated 08.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Terephthalate (PET) Preforms	1 kg	Relevant Polyethylene Terephthalate Resin (Relpet G 5671 J / Relpet G 5841 J)	1.015 kg/ kg content in the export product

32	Case No.:1/39/87-ALC1/2012	Party Name:PREMIUM POLYALLOYS PVT. LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00319/AM13/	RLA File :34/24/040/00201/AM13/	Lic.No/Date:3410035632 11.12.2012	Defer Date:10.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 25.02.2013. Comments awaited from D/o C&PC.			

	Case No.:9/44/87-ALC1/2012	Party Name:DSM INDIA PVT. LTD	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Approved													
	HQ File :01/87/050/00367/AM13/	RLA File :31/83/040/00152/AM13/	Lic.No/Date:3110056475 13.12.2012	Defer Date:													
	Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td></td><td></td><td>63/0- AKULON K 224 HG6 GREEN COLOUR</td><td></td><td></td><td></td><td></td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)			63/0- AKULON K 224 HG6 GREEN COLOUR			
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)											
		63/0- AKULON K 224 HG6 GREEN COLOUR															

1	39081010	30% GLASS FIBER REINFORCED PA 6 (NYLON 6) COMPOUND IN GREEN COLOUR	20000.000	K.G	4636750.00	85000.00 US Dollars
				Total	4,636,750.00	85,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS/ GRANUALES	13488.000	Number	1,916,375.04	34,529.28 US Dollars	472,769.72	Value & Qty
2	70191100	GLASS FIBER CHOPPED STRANDS	6180.000	K.G	384,148.80	6,921.60 US Dollars	94,769.51	Value & Qty
3	32064990	MASTERBATCH	412.000	K.G	22,866.00	412.00 US Dollars	5,641.04	Value & Qty
4	29159090	N 100 PA6 POWDER	520.000	K.G	1,443.00	26.00 US Dollars	355.99	Value & Qty
				Total	2,324,832.84	41,888.88		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/22/2009-PC.II dated 08.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Fiber Reinforced Nylon 6 Compound (AKULON K-224 HG6)	1 kg	1. Nylon 6 Chips/Granules	0.6744 kg
		2. Glass Fiber	0.3090 kg
		3. Relevant Colour Master Batch	0.0206 kg
		4. N 100 PA 6 Powder	0.0260 kg

Case No.:3/41/87-ALC1/2012

Party Name:RELIANCE INDUSTRIES LTD.

Meet No/Date:52/87-ALC1/2012
25.03.2013Status:
Deferred

HQ File :01/87/050/00348/AM13/	RLA File :03/95/040/00640/AM13/	Lic.No/Date:0310717378 17.12.2012	Defer Date:10.04.2013
34 Decision: D/o C&PC after examining the request of firm has furnished their comments vide OM No. 46011/1/2013-PC-II dated 18.03.2013 in which they have stated that firm had submitted the subject Advance Authorization on self declaration basis in accordance with para 4.7 of HBP Vol. I (2009-2014) combining the various SION and one adhoc norms. As per General Note of HBP Vol. II it is mentioned that “In case where the input(s) required for the manufacture of the resultant export product have norms from further basic stage(s) for manufacture of one or more of such inputs, the licence can be issued by using these norms (excluding packing material, if any) in place of such inputs, for manufacture of the resultant export product. In view of above, D/o C&PC have requested to clarify whether the firm is allowed to combine various SIONs with one adhoc norms for calculating entitlement of raw materials. The Committee in light of written comments of D/o C&PC, decided to examine the case on file.			

Case No.:21/44/87-ALC1/2012		Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:52/87-ALC1/2012 25.03.2013		Status: Approved			
HQ File :01/87/050/00379/AM13/		RLA File :07/24/040/00333/AM13/		Lic.No/Date:0710092731 26.12.2012		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS	EXPORT ITEM			Qty	UOM	FOB/FOR	FOB/FOR (in Currency)

35

	Code								(Rs.)	of realisation)
1	39042290	63/0- PVC COMPOUND CONTAINING 12508.77 KGS OF PVC RESIN, 5685.81 KG OF DI-OCTYLE PTHALATE, 3411.48 KGS OF CALCIUM CARBONATE AND 1137.16 KGS OF STABILIZERS					22743.220	K.G	1592026.00	34423.00 US Dollars
								Total	1,592,026.00	34,423.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	12633.860	K.G	705,727.26	13,265.55 US Dollars	182,444.61	Value & Qty
2	29173920	DI OCTYLE PTHALATE	5742.670	K.G	557,555.68	10,480.37 US Dollars	144,139.29	Value & Qty
				Total	1,263,282.94	23,745.92		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/33/2009-PC.II dated 08.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound (Cable Grade)	1 kg	1. PVC Resin	0.550 kg
		2. Di Octyl Phthalate	0.250 kg

36	Case No.: 34/44/87-ALC1/2012	Party Name:SPEEDWAYS TYRE LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00392/AM13/	RLA File :30/24/040/00053/AM13/	Lic.No/Date:3010090925 03.01.2013	Defer Date:10.04.2013

Decision: A copy of application has been forwarded to DIPP on 24.01.2013. Comments awaited from DIPP.

Case No.: 27/44/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Approved
HQ File :01/87/050/00385/AM13/	RLA File :08/24/040/00345/AM13/	Lic.No/Date:0810117440 08.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39075000	62/0- Alkyd Resin C 1032 (60% Resin Content)	100000.000	K.G	8800000.00	160000.00 US Dollars
				Total	8,800,000.00	160,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	38231900	Distilled Fatty Acid	19400.000	K.G	1,210,000.00	22,000.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	29000.000	K.G	2,530,000.00	46,000.00 US Dollars	0.00	Qty
3	29054500	Glycerine	17900.000	K.G	726,000.00	13,200.00 US Dollars	0.00	Qty
4	27073000	Xylene (This licence issued under para 4.7 of HB vol.I 2009-14 for fixation of norms by ALC New Delhi)	72000.000	K.G	3,179,000.00	57,800.00 US Dollars	0.00	Qty

				Total	7,645,000.00	139,000.00		
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Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C-1032 (60 + /-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.194 kg
		2. Phthalic Anhydride	0.290 kg
		3. Glycerine	0.174 kg
		4. Xylene	0.420 kg

Case No.:28/44/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Approved
HQ File :01/87/050/00386/AM13/	RLA File :08/24/040/00346/AM13/	Lic.No/Date:0810117439 08.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39075000	62/0- Alkyd Resin C 1032 (70% Resin Content)	100000.000	K.G	8800000.00	160000.00 US Dollars
				Total	8,800,000.00	160,000.00
					Total exemption	Limiting Factor

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	from Customs duty	(Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	22600.000	K.G	1,419,000.00	25,800.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	33800.000	K.G	2,942,500.00	53,500.00 US Dollars	0.00	Qty
3	29054500	Glycerine	21000.000	K.G	852,500.00	15,500.00 US Dollars	0.00	Qty
4	27073000	Xylene (This licence issued under para 4.7 of HB vol.I 2009-14 for fixation of Norms by ALC New Delhi)	32100.000	K.G	2,431,000.00	44,200.00 US Dollars	0.00	Qty
				Total	7,645,000.00	139,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C-1032 (70+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.225 kg
		2. Phthalic Anhydride	0.335 kg
		3. Glycerine	0.210 kg
		4. Xylene	0.315 kg

39		INDUSTRIES LIMITED	25.03.2013	
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:17.04.2013
	Decision: A D/L No. 46011/11/2013-PC.II dated 08.03.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

40	Case No.:4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	Defer Date:17.04.2013
	Decision: A D/L No. 46011/11/2013-PC.II dated 08.03.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

Case No.:26/44/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Approved																																							
HQ File :01/87/050/00384/AM13/	RLA File :08/24/040/00344/AM13/	Lic.No/Date:0810117462 09.01.2013	Defer Date:																																							
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39075000</td><td>62/0- Alkyd Resin C 1032 (70% Resin content)</td><td>100000.000</td><td>K.G</td><td>8800000.00</td><td>160000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>8,800,000.00</td><td>160,000.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td>25 800 00</td><td></td><td></td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39075000	62/0- Alkyd Resin C 1032 (70% Resin content)	100000.000	K.G	8800000.00	160000.00 US Dollars					Total	8,800,000.00	160,000.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)							25 800 00		
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																				
1	39075000	62/0- Alkyd Resin C 1032 (70% Resin content)	100000.000	K.G	8800000.00	160000.00 US Dollars																																				
				Total	8,800,000.00	160,000.00																																				
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																		
						25 800 00																																				

1	38231900	Distilled Fatty Acid	22600.000	K.G	1,419,000.00	US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	33800.000	K.G	2,942,500.00	US Dollars	0.00	Qty
3	29054500	Glycerine	21000.000	K.G	852,500.00	US Dollars	0.00	Qty
4	27073000	Xylene (This licence issued under para 4.7 of HB vol.I 2009-14 for fixation of Norms by ALC New Delhi	32100.000	K.G	2,431,000.00	US Dollars	0.00	Qty
				Total	7,645,000.00	139,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C-1032 (70+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.225 kg
		2. Phthalic Anhydride	0.335 kg
		3. Glycerine	0.210 kg
		4. Xylene	0.315 kg

Case No.:29/44/87-ALC1/2012

Party Name:MACRO POLYMERS P. LTD.

Meet No/Date:52/87-ALC1/2012
25.03.2013

Status:
Approved

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>		
1	39075000	62/0- Alkyd Resin C 1032 (60% Resin content)	100000.000	K.G	8800000.00	160000.00 US Dollars		
				Total	8,800,000.00	160,000.00		

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	38231900	Distilled Fatty Acid	19400.000	K.G	1,210,000.00	22,000.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	29000.000	K.G	2,530,000.00	46,000.00 US Dollars	0.00	Qty
3	29054500	Glycerine	17900.000	K.G	726,000.00	13,200.00 US Dollars	0.00	Qty
4	27073000	Xylene (This licence issued under para 4.7 of HB vol.I 2009-14 for fixation of Norms by ALC New Delhi)	42000.000	K.G	3,179,000.00	57,800.00 US Dollars	0.00	Qty
				Total	7,645,000.00	139,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C-1032 (60+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.194 kg
		2. Phthalic Anhydride	0.290 kg
		3. Glycerine	0.174 kg
		4. Xylene	0.420 kg

43	Case No.:8/44/87-ALC1/2012	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00366/AM13/	RLA File :02/24/040/00150/AM13/	Lic.No/Date:0210185310 10.01.2013	Defer Date:17.04.2013
	Decision: A D/L No. 46011/47/2011-PC.II dated 06.03.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

	Case No.:30/44/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Approved			
	HQ File :01/87/050/00388/AM13/	RLA File :08/24/040/00349/AM13/	Lic.No/Date:0810117493 10.01.2013	Defer Date:			
	Application: Request is for adhoc norms for following:						
	<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
	1	39075000	62/0- Alkyd Resin C 1032 (70% Resin Content)	100000.000	K.G	8800000.00	160000.00 US Dollars

					Total	8,800,000.00	160,000.00	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	38231900	Distilled Fatty Acid	22600.000	K.G	1,419,000.00	25,800.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	33800.000	K.G	2,942,500.00	53,500.00 US Dollars	0.00	Qty
3	29054500	Glycerine	21000.000	K.G	852,500.00	15,500.00 US Dollars	0.00	Qty
4	27073000	Xylene (This licence issued under para 4.7 of HB vol.I 2009-14 for fixation of Norms by ALC New Delhi)	32100.000	K.G	2,431,000.00	44,200.00 US Dollars	0.00	Qty
				Total	7,645,000.00	139,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C-1032 (70+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.225 kg
		2. Phthalic Anhydride	0.335 kg
		3. Glycerine	0.210 kg
		4. Xylene	0.315 kg

Case No.:31/44/87-ALC1/2012

Party Name:SOM-SHIVA (IMPEX) LTD

Meet No/Date:52/87-ALC1/2012
25.03.2013

Status: Approved

HQ File :01/87/050/00389/AM13/	RLA File :08/24/040/00352/AM13/	Lic.No/Date:0810117480 10.01.2013	Defer Date:
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Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39089090	63/0- 35% Glass fiber Filled Nylon-6 /Polyamide 6 Compound WT. OF NYLON-6/POLYAMIDES 6 RESIN 21775 KGS.AND GLASS FIBER/CHOPPED STRANDS WT. 11725 KGS	33500.000	K.G	4091250.00	75000.00 US Dollars
				Total	4,091,250.00	75,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	Nylon-6/Polyamides 6 Resin	22865.000	K.G	2,216,100.00	40,625.00 US Dollars	572,862.00	Value & Qty
2	70191900	Glass Fiber/Chopped Strands Condn.: -This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC. New Delhi.	12315.000	K.G	1,193,275.00	21,875.00 US Dollars	308,461.00	Value & Qty
				Total	3,409,375.00	62,500.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/08/2013-PC.II dated 08.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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	35% Glass Fiber Filled Nylon-6/Polyamide 6 Compound	1 kg	1. Nylon – 6 / Polyamide – 6 Resin	0.6695 kg
			2. Glass Fiber / Chopped Strands	0.3605 kg

46	Case No.:11/46/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00412/AM13/	RLA File :35/24/040/00021/AM13/	Lic.No/Date:3510039993 17.01.2013	Defer Date:17.04.2013
	Decision: A D/L No. 46011/26/2010-PC.II dated 06.03.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

47	Case No.:3/46/87-ALC1/2012	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00404/AM13/	RLA File :02/24/040/00156/AM13/	Lic.No/Date:0210185698 21.01.2013	Defer Date:17.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. Comments awaited from D/o C&PC.			

48	Case No.:6/47/87-ALC1/2012	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00418/AM13/	RLA File :24/24/040/00020/AM13/	Lic.No/Date:2410038046 29.01.2013	Defer Date:17.04.2013
	Decision: A copy of application was forwarded to D/o C&PC on 15.02.2013. D/o C&PC vide their OM No. 46011/17/2013-PC.II dated 22.03.2013 have stated that the application they received from DGFT is incomplete. Hence, they have requested to again furnish a copy of 4.7 application to them.			

In view of above, the Committee decided that a copy of 4.7 application may again be forwarded to D/o C&PC.

49	Case No.:3/47/87-ALC1/2012	Party Name:SYNERGY POLYMERS (INDIA) PVT. LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00415/AM13/	RLA File :04/24/040/00238/AM13/	Lic.No/Date:0410142960 30.01.2013	Defer Date:17.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 15.02.2013. Comments awaited from D/o C&PC.			

50	Case No.:1/47/87-ALC1/2012	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00413/AM13/	RLA File :02/24/040/00161/AM13/	Lic.No/Date:0210186043 01.02.2013	Defer Date:17.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 15.02.2013. Comments awaited from D/o C&PC.			

51	Case No.:4/47/87-ALC1/2012	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00416/AM13/	RLA File :05/23/040/00421/AM13/	Lic.No/Date:0510344751 04.02.2013	Defer Date:17.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 15.02.2013. Comments awaited from D/o C&PC.			

	Case No.:3/49/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Approved
	HQ File :01/87/050/00422/AM13/	RLA File :03/95/040/00827/AM13/	Lic.No/Date:0310722779 04.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39011010	63/0- RECYCLED LDPE GRANULES	125.000	M.T	10792100.00	196220.00 US Dollars
				Total	10,792,100.00	196,220.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LDPE GRANULES	102.000	M.T	8,373,750.00	152,250.00 US Dollars	862,496.00	Value & Qty
2	39019090	LLDPE GRINDING	25.500	M.T	1,010,625.00	18,375.00 US Dollars	104,095.00	Value & Qty
				Total	9,384,375.00	170,625.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/132/2007-PC.II dated 25.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Recycled LDPE Granules	125.00 MT	1. LDPE Granules	102.00 MT
		2. LDPE Grinding	25.50 MT

Case No.:4/49/87-ALC1/2012

Party Name:VHCL INDUSTRIES LIMITED

Meet No/Date:52/87-ALC1/2012
25.03.2013

Status: Approved

HQ File :01/87/050/00423/AM13/

RLA File :03/95/040/00828/AM13/

Lic.No/Date:0310722780
04.02.2013

Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39011010	63/0- RECYCLED LLDPE GRANULES	125.000	M.T	10792100.00	196220.00 US Dollars
				Total	10,792,100.00	196,220.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LLDPE Granules	102.000	M.T	8,373,750.00	152,250.00 US Dollars	862,496.00	Value & Qty
2	39019090	LLDPE Grinding	25.500	M.T	1,010,625.00	18,375.00 US Dollars	104,095.00	Value & Qty
				Total	9,384,375.00	170,625.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/132/2007-PC.II dated 25.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Recycled LLDPE Granules	125.00 MT	1. LLDPE Granules	102.00 MT
		2. LLDPE Grinding	25.50 MT

54	Case No.:2/46/87-ALC1/2012	Party Name:BILCARE LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00403/AM13/	RLA File :31/83/040/00188/AM13/	Lic.No/Date:3110057033 05.02.2013	Defer Date:17.04.2013
	Decision: RLA, Pune has been requested through e-mail on 22.02.2013 and 12.03.2013 for furnishing application expeditiously. However, the application is still awaited from RLA, Pune.			

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Case No.:5/49/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Approved					
HQ File :01/87/050/00424/AM13/	RLA File :03/95/040/00829/AM13/	Lic.No/Date:0310723191 06.02.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39011010	63/0- RECYCLED HDPE GRANULES	125.000	M.T	10792100.00	196220.00 US Dollars		
				Total	10,792,100.00	196,220.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	HDPE GRANULES	102.000	M.T	8,373,750.00	152,250.00 US Dollars	862,496.00	Value & Qty
2	39019090	HDPE GRINDING	25.500	M.T	1,010,625.00	18,375.00 US Dollars	104,095.00	Value & Qty
				Total	9,384,375.00	170,625.00		
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/132/2007-PC.II dated 25.03.2013, following adhoc norms are approved:								

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Recycled HDPE Granules	125.00 MT	1. HDPE Granules	102.00 MT
		2. HDPE Grinding	25.50 MT

56	Case No.: 1/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00462/AM13/	RLA File :03/94/040/00968/AM13/	Lic.No/Date:0310723866 13.02.2013	Defer Date:17.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 21.03.2013. Comments awaited from D/o C&PC.			

57	Case No.: 6/52/87-ALC1/2012	Party Name:POLMANN INDIA LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00467/AM13/	RLA File :03/95/040/00893/AM13/	Lic.No/Date:0310723850 13.02.2013	Defer Date:17.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 21.03.2013. Comments awaited from D/o C&PC.			

	Case No.: 9/52/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Approved
	HQ File :01/87/050/00470/AM13/	RLA File :04/24/040/00226/AM13/	Lic.No/Date:0410143355 14.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081010	63/0- Polyamide 6 Compounded Chips, Grade TUNFYL SGF 15 BLACK	6500.000	K.G	1005907.50	18525.00 US Dollars
				Total	1,005,907.50	18,525.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS	5426.610	K.G	825,251.15	14,923.17 US Dollars	102,001.04	Value & Qty
2	70191100	CHOPPED STRANDS/GLASS FIBER	999.380	K.G	58,028.71	1,049.34 US Dollars	7,172.35	Value & Qty
				Total	883,279.86	15,972.51		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
15% Glass Filled Nylon-6 Compound (SGF 15 Colours)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.81282 kg
		2. Glass Fiber	0.15375 kg

Case No.:11/52/87-ALC1/2012

Party Name:V.K.A. POLYMERS PRIVATE LIMITED

Meet No/Date:52/87-ALC1/2012
25.03.2013

Status: Deferred

59	HQ File :01/87/050/00472/AM13/	RLA File :32/24/040/00052/AM13/	Lic.No/Date:3210060638 14.02.2013	Defer Date:17.04.2013
Decision: A copy of application has been forwarded to D/o C&PC on 21.03.2013. Comments awaited from D/o C&PC.				

60	Case No.:2/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00463/AM13/	RLA File :03/94/040/00971/AM13/	Lic.No/Date:0310724308 15.02.2013	Defer Date:17.04.2013
Decision: A copy of application has been forwarded to D/o C&PC on 21.03.2013. Comments awaited from D/o C&PC.				

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Case No.:10/52/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Approved					
HQ File :01/87/050/00471/AM13/	RLA File :04/24/040/00248/AM13/	Lic.No/Date:0410143371 15.02.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39081010	63/0- Polyamide 6 Compounded Chips, Grade TUNFYL SGF 30 NATURAL	6000.000	K. G	977400.00	18000.00 US Dollars		
				Total	977,400.00	18,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS	3936.000	K. G	633,499.20	11,414.40 US Dollars	78,300.50	Value & Qty
2	70191100	GLASS FIBER/CHOPPED STRANDS	1845.000	K. G	107,517.38	1,937.25 US Dollars	13,289.15	Value & Qty
				Total	741,016.58	13,351.65		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6 Compound (SGF 30 M Black / SGF 30 Black / SGF 30 Natural / SGF 30 Red / SGF 30 UV Black)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.6560 kg
		2. Glass Fiber	0.3075 kg

62	Case No.:8/52/87-ALC1/2012	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:52/87-ALC1/2012 25.03.2013	Status: Deferred
	HQ File :01/87/050/00469/AM13/	RLA File :03/95/040/00916/AM13/	Lic.No/Date:0310724436 18.02.2013	Defer Date:17.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 21.03.2013. Comments awaited from D/o C&PC.			

63	Case No.:4/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES
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